

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH : AT HYDERABAD

O.A.No. 60 of 1991

Dt. of Decision: 22-1-1991

Between:-

C.Suryanarayana Reddy .. Applicant

and

The Superintendent of
Post Office, Guntakal Division,
Guntakal-515801.

.. Respondent

Appearance:-

For the Applicant : Shri Y.Suryanarayana, Advocate.

For the Respondent : Shri Naram Bhaskar rao, Addl.
Central Govt. Standing Counsel.

CORAM:

THE HONOURABLE SHRI B.N.JAYASIMHA, VICE-CHAIRMAN.
THE HONOURABLE SHRI J.NARASIMHAMURTHY, MEMBER (J).

(ORDER OF THE DIVISION BENCH AS DELIVERED BY HON'BLE)
VICE-CHAIRMAN, SHRI B.N.JAYASIMHA.

1. The applicant is a resident of Apicherla Village, Pedhavadugur Mandal, Anantapur District. He has filed this application seeking a direction to the respondent to consider his name alongwith others for the post of Branch Post Master for the Apicherla Branch Post Office.

2. The applicant states that the respondent issued a notification dated 23-10-1990 calling for applications

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for filling up the post of Branch Post Master, Appacherla village, fixing the last date for receipt of the applications as 24-11-1990. The applicant states that he has submitted his application together with all the certificates on 16-11-1990 by Regd. post with Ack.Due. However, the respondent has not called him for the interview which was held on 11-1-1991. He was orally informed by the respondent that his application was missing and therefore he is not being called for interview. Aggrieved by this action of the respondent in not calling the applicant for interview, and considered his case alongwith others who have responded to the notification dt.23-10-1990, he has filed this application.

2. We have heard Shri V.Ravichandran, Advocate, appearing on behalf of Shri Y.Suryanarayana, learned counsel for the applicant, and Shri Naram Bhaskar Rao, learned Additional Central Government Standing Counsel, on behalf of the respondent, who takes notice at the admission stage on our advice.

3. All that the applicant is asking is that his name cannot be ignored on the ground that his application, which was sent by Regd.post with Ack.Due has been misplaced in the office of the respondent. In the circumstances we give the following directions :-

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(i) The applicant on or before 2-2-1991 will furnish the respondents the postal receipt in proof of his having sent the application by Registered post with Ack.Due or in lieu there-of a certificate from the postal authorities that he has sent the application by Registered post.

(ii) The respondent upon the applicant producing the receipt and satisfying himself that the applicant had in fact sent the application within the prescribed time by Registered post consider his name in accordance with rules along with the others who had responded to the notification dt.23-10-90. If necessary he may ask the applicant to submit a fresh set of application with the relevant certificates for substituting the application which is said to have been lost in the office of the Respondents.

(iii) The respondent will not publish the results of the interview already held on 11-1-1991 till 2-2-1991. If the applicant does not appear before him by that date with the proof of having submitted the application, the respondent is free to publish the results of selection and proceed further.

(iv) If the applicant produces the proof of having submitted the application, the respondents will publish the results and take further action only after considering his name also

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- 4 -

along with the other as directed at (ii) above.

4. The application is disposed-of with the above directions. No order as to costs.

B.N.Jayasimha

(B.N.JAYASIMHA)
Vice-Chairman

M
(J.N.MURTHY)
Member (J)

Dated: 22nd January, 1991.
Dictated in Open Court.

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~~2-11-91~~ Q (J)

To

1. The Superintendent of Post Office,
Guntakal Division,
Guntakal 515 801.
2. One copy to Mr. Y.Suryanarayana, Advocate
40 MIGH Housing Board Colony, Mehidipatnam, Hyd.
3. One copy to Mr.N.Bhaskar Rao, Addl. CGSC. CAT.Hyd-Bench.
4. One copy to Hon'ble Mr.J.Narasimha Murty, Member(J)CAT.Hyd.
5. One spare copy.

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CHECKED BY

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B.N.JAYASIMHA : V.C.

~~AND~~

THE HON'BLE MR. D.SURYA RAO : M(J)

~~AND~~

THE HON'BLE MR. J.NARASIMHA MURTY : M(J)

~~AND~~

THE HON'BLE MR. R.BALASUBRAMANIAN : M(A)

Dated: 22/1/1991.

ORDER / JUDGMENT:

M.A./R.A. /C.A. NO.

in

T.A. NO.

W.P. NO.

O.A. NO. 60/91.

Admitted and Interim directions
issued.

Allied

Disposed of with direction

~~Dismissed~~

~~Dismissed as withdrawn~~

~~Dismissed for default~~

~~M.A. Ordered/Rejected~~

No order as to costs.

